

DISTRICT & SESSIONS COURT, NANDED – 431 601.

NOTICE

It is hereby notified for the information of Advocates and the parties appearing in person that from Monday, the 6th April, 2020, hearing of urgent matters, if any, will be taken up through Video Conferencing only between 12.00 noon to 02.00 p.m. on all Court working days until further orders.


Advocates and parties appearing in person may mention urgent matters through the Video Conferencing Unit installed in the Room adjacent to Court of Extra Joint District Judge, Nanded of District Court building.

The Advocates shall e.mail the application for an urgent hearing to this office on e.mail address - mahnandc@mhstate.nic.in . They shall mention their Bar Council enrolment number in the application and shall also attach a soft copy of their Photo-Id.

If the concerned Judicial Officer allows the application, the concerned officials shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and time specified, the Advocates may make their application in such urgent matters only through the VC.

Upon the office specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

District Court, Nanded.)
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APRIL 4th, 2020.)


(D.A.Dholakia)
Principal District Judge, Nanded.
